

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 101

IA No.- 2426/ND/2021 in IB- 613/ND/2019

IN THE MATTER OF:

State Bank of India

... Applicant/Petitioner

Vs

Shri Lal Mahal Ltd.

... Respondent

Order under Section 7 of IBC.

Order delivered on 11.06.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the RP : Mr. Ishwar Mohapatra, Adv.
For the CoC : Mr. Ankur Mittal
Ms. Meera Murali
Ms. Aishwarya Pandey

ORDER

IA No. 2426/ND/2021:

Learned Counsel Mr. Arvind Srevasta appears for non-applicant respondent Tamilnadu Generation and Distribution Corporation Ltd., undertakes to file reply within ten days, with copy in advance to the other side.

List on 22.07.2021.

**Sd/-
SUMITA PURKAYASTHA
MEMBER (T)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (J)**